

CC NO:

8/5/02
4/7/02
1-4-10
2401R01948322002
13/

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
Head Office at 221, Nariman Point,
Mittal Court, "B" Wing, Nariman Point,
Mumbai- 400 072 and represented by its
Asst. Legal Advisor (Prosecutions) Shri
A. Chandra Sekhar Rao.

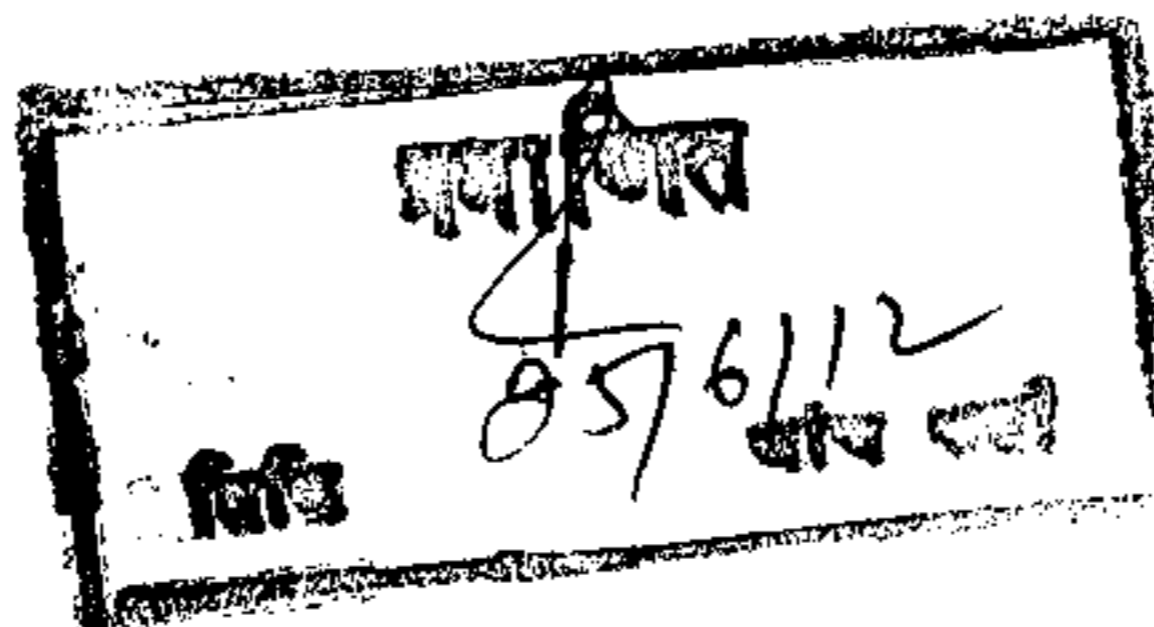
...Complainant

Vs.

1. Endowment Projects (I) Ltd., a
company incorporated under the
provisions of Companies Act, 1956
and having its registered office at
SCO 423 - 24 Sector 35 - C,
Chandigarh - 160 036.
2. Shri Virendra Koul, s/o Not known to
the complainant; Occupation:
Director/ Promoter of the Accused

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No.1; address as of the accused no.

1.

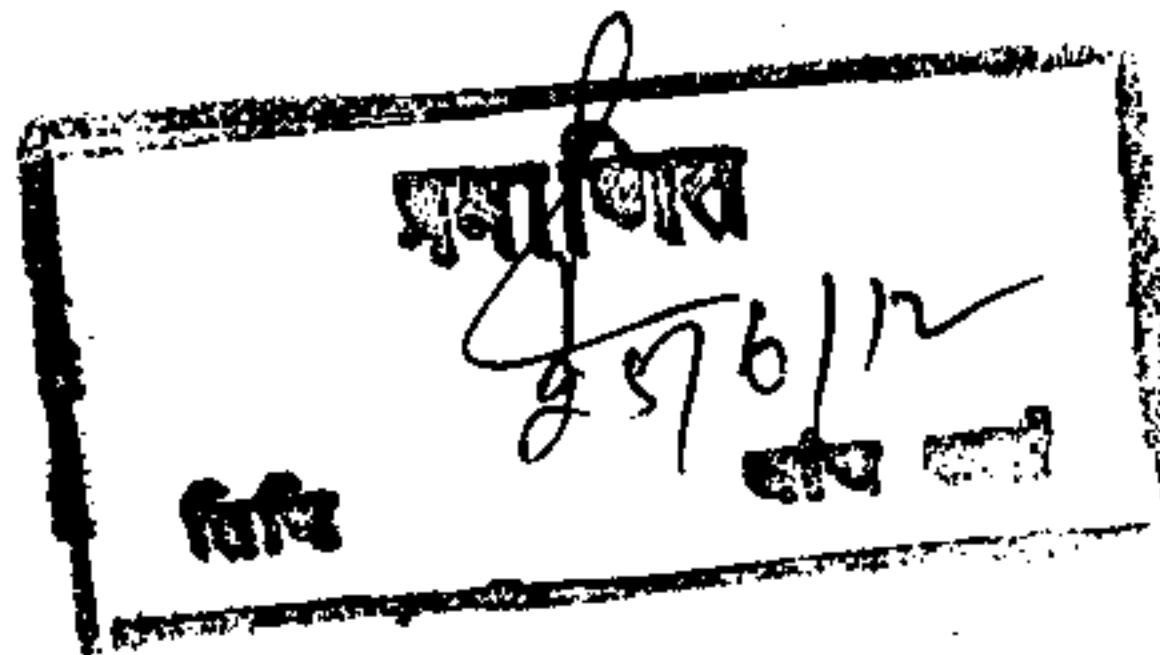
3. Shri Hamil Ullah Dar, s/o Not known
to the complainant; Occupation:
Director/ Promoter of the Accused
No.1; address as of the accused no.

1.

4. Shri Sunil K Pandita, s/o Not known
to the complainant; Occupation
Director/ Promoter of the Accused
No.1; address as of the accused
no.1.

....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992



Accused no.1 is unserved.

Proclamation u/s 82 Cr.P.C. of the accused Sunil Pandita, Virendra Kaul and Hamil Ulla Dar has been done through publication in news paper 'Hindustan Times' dated 14.03.12. But none appeared on behalf of accused despite proclamation through publication. Therefore, accused no.2 to 4 are declared PO.

Now file be consigned to the record room and be summoned back as and when accused are arrested or fresh address of the accused filed.

(G.N. PANDEY)

ACMM (Spl. Acts)/CENTRAL
DELHI/08.06.12

